MINISTRY OF FINANCE
(Department of Revenue)

NOTIFICATION

New Delhi, the 1st June, 2009

S.O. 1388(E).—In exercise of the powers conferred by sub-section (2) of section 1 of the Prevention of Money-laundering (Amendment) Act, 2009 (21 of 2009), the Central Government hereby appoints the 1st day of June, 2009, as the date on which the provisions of the said Act shall come into force.

[S.O. 6/1/2005-ES]
S.G.P. VERGHESE, Under Secy.